

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. Jitender Singh Jeena @ Jitu

FIR No. : 318/2018

PS: Patel Nagar

U/s : 307/186/353/147/148/149/34 IPC & 25/27 Arms Act

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of interim bail.

Present: Sh. P.K.Ranga, Ld. Addl. P P for the State
Shri Prashant Yaadv, Ld Counsel for applicant- accused.

Reply filed on behalf of IO.

Heard. Records perused.

Ld. Counsel for applicant – accused submits that senior counsel who has to argue the matter is not available today.

At request, put up for further consideration on **16.06.2020**.



(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. Ankit Chaudhary

FIR No. : 399/2019

PS: Moti Nagar

U/s : 376DA/366A/354A IPC and Sec. 6 & 8 POCSO Act

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of interim bail.

Present: Sh. P.K.Ranga, Ld. Addl. P P for the State
Shri Prashant Yaadv, Ld Counsel for applicant- accused.

Reply filed on behalf of IO.

Heard. Records perused.

Ld. Counsel for applicant – accused submits that senior counsel who has to argue the matter is not available today.

At request, put up for further consideration on **16.06.2020**.



(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. Sunny

FIR No. : 361/19

PS: Rajouri Garden

U/s : 20 NDPS Act

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of interim bail.

Present: Sh. P.K.Ranga, Ld. Addl. P P for the State.
IO SI Susheel Kumar in person.
Shri Hemant Gulati, Ld Counsel for applicant- accused.

Heard. Records perused.

Let reply of the IO verifying the documents annexed with the bail application and medical condition of the wife of the applicant – accused as also her family circumstances and exact nature of surgery be filed on 10.06.2020.

Put up for same and further consideration on 10.06.2020.

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(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. Vinod

FIR No. : 10/2020

PS: Patel Nagar

U/s : 354/376/506 IPC r/w Section 6/8 POCSO Act

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of interim bail.

Present: Sh. P.K.Ranga, Ld. Addl. P P for the State
Shri Rajeev Kumar, Ld Counsel for applicant- accused.

Heard. Records perused.

As per report of the IO, the victim is admitted in RML Hospital as she has been found to be COVID positive.

Vakalatnama filed by Ld. Counsel for applicant – accused.

Ld. Counsel for applicant – accused submits that there are contradictions in the statement u/s 164 Cr.P.C. of the victim and her statement u/s 161 Cr.P.C.

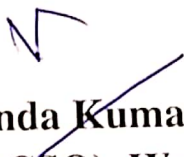
Since the victim has not been able to appear before the



Court because of her COVID positive situation, it is essential that the matter be taken up with the judicial record.

Let the judicial record be summoned for the next date of hearing.

Put up for consideration on **12.06.2020**.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/09.06.2020

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IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. Abdul
FIR No. : 12633/19
PS: Punjabi Bagh
U/s : 392/397/411/34 IPC

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of bail / interim bail / extended the interim bail.

Present: Sh. P.K.Ranga, Ld. Addl. P P for the State.
IO ASI Ghanshyam Singh in person.
None for applicant – accused.

Previous involvement report filed.

Heard. Records perused.

The applicant – accused is stated to be involved in seven other criminal cases. From the application, it is not clear whether it is an application for interim bail or regular bail or if it is an application for extension of interim bail. No specific ground on the basis of which this



application has been filed has been stated. None has appeared on behalf of the applicant – accused today.

Put up for appearance of applicant – accused and further consideration on **18.06.2020**.



(Vrinda Kumari)
**ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/09.06.2020**

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

Bail Application No. : 1180
State Vs. Sonu
FIR No. : 114/20
PS: Paschim Vihar East
U/s : 323/308/341/354/506/509 IPC

Matter taken up in view of Covid-19 pandemic and national lockdown.

Second Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused for grant of anticipatory bail.

Present: Sh. P.K.Ranga, Ld. Addl. P P for the State.
Sh. Lovish Seth, Ld. Counsel for complainant.
Shri Sanjeev Sharma, Ld Counsel for applicant-accused.

Heard. Records perused.


At this stage, Ld. Counsel for applicant – accused Sonu submits that he does not press the present bail application of the applicant – accused Sonu. His statement has been recorded separately to this effect.

In view of the statement of Ld. Counsel for applicant – accused Sonu, the second bail application filed

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on behalf of applicant – accused Sonu is dismissed as not pressed.

At request, copy of order be given DASTI to Ld. Counsel for applicant – accused as well as the IO,


(Vrinda Kumari)
**ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/09.06.2020**

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

Bail Application No. : 1180
State Vs. Sonu
FIR No. : 114/20
PS: Paschim Vihar East
U/s : 323/308/341/354/506/509 IPC

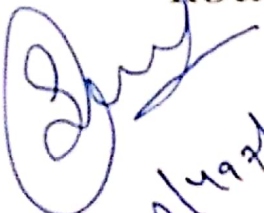
09.06.2020


Statement of Sh. Sanjeev Sharma, Ld. Counsel for
applicant – accused, Enrollment No. D-497/11, Chamber No. 406,
Dwarka Courts, New Delhi.

At Bar.

I have the instructions of the applicant – accused to make
the following statement. The present bail application of the applicant –
accused Sonu may be disposed of as not pressed.

RO&AC


D/497/11
Sanjeev Sharma.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

Bail Application No. : 1134
State Vs. Sonu
FIR No. : 140/20
PS: Rajouri Garden
U/s : 376(2) IPC & 6 POCSO Act

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Sh. P.K.Ranga, Ld. Addl. P P for the State.
Victim with her mother in person.
Shri Anil Kumar, Ld Counsel for applicant- accused.

Heard. Records perused.

The applicant – accused is stated to be the step-father of the victim. Victim as well as the complainant submit that they were not aware as to what complaint has been filed in the police station. They submit that persons in the vicinity had provoked them to lodge complaint against the applicant – accused as he was unemployed.



Let the IO be summoned for the next date of hearing who shall state whether or not the charge sheet in the instant case has been filed. He shall also make submissions about the contents of the statement u/s 164 Cr.P.C. of the victim before Ld. MM.

Legal Counsel from DCW Ms. Suman Singh be also notified who may join the proceeding by Video Conferencing.

Put up for same on **12.06.2020**.

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(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 130/20
PS : Punjabi Bagh
U/s : 307/34 IPC
State Vs. Sonu
Bail Application No. 1181

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Shri P K Ranga, Ld. Addl. P P for the State
Shri Aman Khanna, Ld Counsel for applicant- accused.

Heard. Records perused.

Let report of the IO and the verification of the family circumstances of the applicant-accused be called for the next date of hearing.

Put up for same and for further consideration on **17.06.2020.**

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(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 549/17
PS : Tilak Nagar
U/s : 376/506/34 IPC,
Section 25/27/54/59 Arms Act &
Section 6 of POCSO Act
State Vs. Rajnish Diwakar @ Raghu

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Shri P K Ranga, Ld. Addl. P P for the State
SI Ankur on behalf of the IO in person.
Shri R K Giri, Ld Counsel for applicant- accused.
PW-'P' (minor) in person with her mother.
Victim 'A' is not present.

Heard. Records perused.

SI Ankur submits that despite service of notice, the victim A
has not appeared.

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IO is directed to file a comprehensive report verifying the requirement of surgery upon wife of the applicant-accused and his family circumstances. Let this report be filed on the next date of hearing.

Issue fresh notice to the Victim 'A'/Complainant through the IO for 11.06.2020. IO shall file his Certificate of service of notice upon the Complainant in terms of Annexure A of the Practice Directions No. 67/Rules/DHC dated 24.09.2019 on the next date of hearing.

Let copy of the abovesaid Practice Directions of Hon'ble High Court of Delhi alongwith Annexure A be dispatched to the IO/SHO concerned alongwith the notice to the IO.

Put up for same and for further consideration on 11.06.2020.

Let Judicial Record be also placed with the instant application on 11.06.2020.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

Bail Application No.: 1139

State Vs. Vishnu

FIR No. : 395/20

PS: Moti Nagar

U/s : 392/34 IPC

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

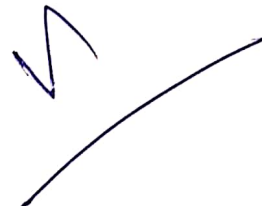
First Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Sh. P.K.Ranga, Ld. Addl. P P for the State.
IO ASI Arvind Kumar in person.
Shri Prem Singh, Ld Counsel for applicant- accused.

Reply filed by the IO.

Heard. Records perused.

Ld. Counsel for applicant – accused has argued that applicant – accused in the instant case has been falsely implicated and he has been arrested from his house. There is no previous involvement. He is 22 years old and he was arrested from his house.



Ld. Addl. PP for the State assisted by the IO has vehemently opposed the bail application of the applicant-accused on the ground of gravity of offence. It is submitted that applicant – accused has three previous involvements. The co-accused in the instant case refused TIP. The complainant alongwith a few public persons had apprehended the applicant – accused on the spot and had turned him over to the police. It was the applicant – accused who strangulated and restrained the complainant by wrapping his arms around his neck.

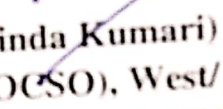
At this stage, Ld. Counsel for applicant – accused has argued that in the cases of previous involvements, the accused had been discharged as the complainant in that case had refused to identify the accused in TIP proceedings.

I have considered the rival contentions.

The SCRB report shows the previous involvement of the applicant – accused and that he remained in JC in one another case. Be that as it may, the allegations in the present case are grave in nature. The applicant – accused was apprehended by the complainant and two public persons on the spot and turned over to the police. The contentions of Ld. Counsel for applicant – accused are a matter of trial.

At this stage and in view of the gravity of offence, the Court is not inclined to admit the applicant – accused Vishnu to bail. **The bail application is dismissed.**

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/09.06.2020

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IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

Bail Application No.: 1179

State Vs. Aman

FIR No. : 406/2020

PS: Paschim Vihar West

U/s : 392/34 IPC

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Sh. P.K.Ranga, Ld. Addl. P P for the State
Shri ~~Ramesh~~ Gupta, Ld Counsel for applicant- accused.
Ramesh

Reply of the IO received.

Heard. Records perused.

It has been argued on behalf of applicant – accused that applicant – accused has been falsely implicated. At 4:45 p.m., he was returning from his shop and had an altercation with the police for not wearing a mask. It is submitted that because of this reason, he was falsely involved in the present case and a few others. The applicant –

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accused is stated to be 19 years old who cannot walk properly.


Ld. Addl. PP for the State has vehemently opposed the bail application of the applicant-accused on the ground of gravity of offence and that a mobile phone and cash was recovered from the applicant – accused.

I have considered the rival contentions.

There is a specific complaint of the complainant regarding the offence committed by the four ^{boys} ~~accused~~ including the applicant – accused. The offence involves robbery of total amount of Rs.12,400/- and a mobile phone. The mobile phone and ^{some} ~~sum~~ cash amount was recovered from the applicant – accused.

The allegation against the applicant – accused is grave in nature. In these circumstances, the Court is not inclined to admit the applicant – accused Aman to regular bail. **The bail application is dismissed.**

At request, copy of order be given DASTI to Ld. Counsel for applicant – accused as well as the IO. A copy be also sent to the concerned Jail Superintendent for information.


(Vriinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 179/20
PS : Paschim Vihar East
U/s : 279/337/186/353 IPC
State Vs. Vimal Singh
Bail Application No. 992

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

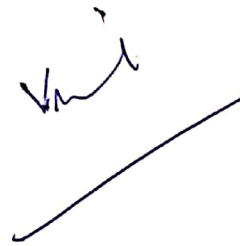
Anticipatory Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused.

Present: Shri P K Ranga, Ld. Addl. P P for the State
Shri Vishal Johri, Ld Counsel for applicant- accused.
IO/SI Baljit Singh in person.

Heard. Records perused.

IO submits that further investigation is to be conducted and applicant-accused is not co-operating.

Ld. Counsel for applicant-accused submits that applicant-accused has been co-operating and also will co-operate in investigation in future.



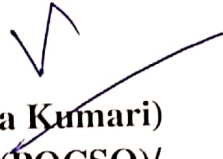
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IO shall file further report whether or not applicant-accused joined the investigation as and when required by him on the next date of hearing.

Interim Protection dated 21.04.2020 is extended till next date of hearing.

Put up for same and for further consideration on 27.06.2020.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. Rajesh Kumar

FIR No. : 328/19

PS: Paschim Vihar

U/s : 302/376 IPC & 6 POCSO Act

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

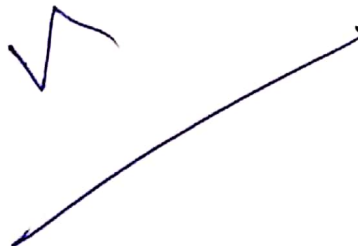
Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of interim bail.

Present: Sh. P.K.Ranga, Ld. Addl. P P for the State
Shri Arun Kumar Tewari, Ld Proxy Counsel for applicant-accused.

Ld. Proxy counsel for applicant – accused submits that main counsel is out of town and he has been instructed to address arguments in the present case.

Heard. Records perused.

The present application has been filed on the ground that the applicant – accused is the only bread earner in the family and has no previous involvement. It is submitted that the victim has already been



examined in this case.

Ld. Addl. PP for the State has vehemently opposed the bail application of the applicant-accused on the ground of gravity of offence.

I have considered the rival contentions.

The allegations u/s 6 POCSO Act and Section 376 IPC are grave in nature. No such cogent ground has been put forth that would warrant admitting the applicant – accused to interim bail in such a heinous offence.

In these facts and circumstances and in view of the gravity of offence, the Court is not inclined to admit the applicant – accused Rajesh Kumar to bail. **The bail application is dismissed.**

At request, copy of order be given DASTI to Ld. Counsel

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. Arjun

FIR No. : 195/18

PS: Mianwali Nagar

U/s : 307/34 IPC & Section 25/27/54/59 Arms Act

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application moved on behalf of the applicant-accused Arjun.

Present: Sh. P.K.Ranga, Ld. Addl. P P for the State.
PSI Akshay Yadav on behalf of IO.
Shri Diwanshu Sehgal, Ld Counsel for applicant- accused.

Heard. Records perused.

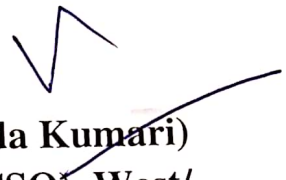
An opportunity has been sought by the IO to get the medical report of the mother of the applicant – accused verified.

IO is directed to file a comprehensive report verifying the medical condition of mother of the applicant – accused as also the family circumstances and whether or not the concerned hospital is allowing the patients such as mother of the applicant – accused to visit the hospital in



view of the current COVID-19 pandemic situation.

Put up for same on **16.06.2020**.



(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 345/20

PS : Khyala

U/s : 33/38/58 Delhi Excise Act

State Vs. Maha Singh

Bail Application No. 995

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Anticipatory Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused.

Present: Shri P K Ranga, Ld. Addl. P P for the State
Shri Sanjay Kumar, Ld Counsel for applicant- accused.

Heard. Records perused.

No report of the IO has been received.

Vide Order dated 06.05.2020, interim protection was granted to the applicant-accused subject to his joining investigation as and when required by the IO.

Let IO be summoned for the next date of hearing who



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shall file a report whether or not applicant-accused has joined the investigation. Let this report be filed on the next date of hearing. Interim Order dated 06.05.2020 to continue till next date of hearing.

Put up for same and for further consideration on 29.06.2020.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.



(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
09.06.2020

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IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

Bail Application No. : 1136

State Vs. Sunil @ Jalku

FIR No. : 132/20

PS: Khyala

U/s : 304/34 IPC

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Sh. P.K.Ranga, Ld. Addl. P P for the State.
ASI Sohan Pal on behalf of IO.
Shri Monis Ahmad, Ld Counsel for applicant- accused.

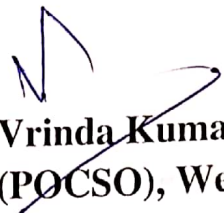
Reply filed on behalf of IO.

Heard. Records perused.

An opportunity has been sought on behalf of applicant – accused to place on record the bail orders vide which the two co-accused were granted bail.

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At request, put up for consideration on **10.06.2020**.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 665/19
PS : Punjabi Bagh
U/s : 406/498A/34 IPC
State Vs. Pooja Dayama
Bail Application No. 885

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Anticipatory Bail Application U/s 438 Cr.P.C. moved on behalf of the applicant-accused.

Present: Shri P K Ranga, Ld. Addl. P P for the State
None for applicant- accused.

Heard. Records perused.

Perusal of record shows that the instant application was moved on 18.03.2020. However, none has appeared to pursue the same since then. Today also, none has appeared on behalf of the applicant-accused despite repeated calls.


In these facts and circumstances, the present anticipatory



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bail application moved on behalf of the applicant-accused Pooja Dayama is dismissed for non-prosecution.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 201/19
PS : Moti Nagar
U/s : 363/376 IPC &
Section 4 of the POCSO Act
State Vs. Aamir

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Shri P K Ranga, Ld. Addl. P P for the State
Shri S D Sah, Ld Counsel for applicant- accused.

Heard. Records perused.

Issue notice to the Victim/Complainant through the IO for 16.06.2020. IO shall file his Certificate of service of notice upon the Complainant in terms of Annexure A of the Practice Directions No. 67/Rules/DHC dated 24.09.2019 on the next date of hearing.

Let copy of the abovesaid Practice Directions of Hon'ble



Contd/-

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High Court of Delhi alongwith Annexure A be dispatched to the IO/SHO concerned alongwith the notice to the IO.

Put up for same and for further consideration on **16.06.2020**.

✓
(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

Application No.
Smt. Surinder Kaur
Vs.
Smt. Charanjeet Kaur & Anr.

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Application for early hearing of the Appellant.

Present: Shri Manish Sharma and Shri Abhay Gupta, Ld.
Counsels for applicant-Appellant.

Early hearing application has been placed before the undersigned alongwith the appeal titled as 'Smt. Surinder Kaur Vs. Charanjeet Kaur & Anr.' assailing the impugned Order dated 06.06.2020 under the DV Act of Ld. Trial Court in the DV Act case titled as 'Charanjeet Kaur Vs. Gurpreet Singh Bedi & Ors.'.

Heard. Records perused.

Let notice of this application be issued to the Respondent(s) for the next date of hearing.




Contd/-

In view of the Order dated 06.06.2020 of Ld. Trial Court, the SHO concerned be also notified for the next date of hearing.

Trial Court Record be also summoned for the next date of hearing.

Now to come up on date already fixed, i.e., 10.06.2020.

Copy of the Order be given dasti to Ld. Counsel for applicant-Appellant.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

FIR No.: 429/19
PS : Tilak Nagar
U/s : 307 IPC
State Vs. Manoj @ Bihari

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Shri P K Ranga, Ld. Addl. P P for the State
Shri Rakesh Kumar, Ld Counsel for applicant- accused.
SI Ankur on behalf of the IO.

Heard. Records perused.

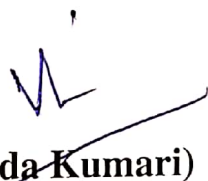
The interim bail application has been filed on the ground that Complainant and applicant-accused both are friends and Complainant wants to settle the matter with the applicant-accused. This ground ^{has} ~~is~~, however, not been agitated orally. It has been argued that applicant-accused is the only earning member in the family and, therefore, he should be admitted to interim bail.

Contd/-

SCRB Report filed by the IO shows four other previous involvements of the applicant-accused. The allegation U/s 307 IPC against the applicant-accused is grave in nature. No such cogent ground has been put forth as would warrant admitting applicant-accused to interim bail.

The interim bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. Mohd. Yusuf

FIR No. : 33/15

PS: Ranjeet Nagar

U/s : 392/397/411/34 IPC & 25/27/54/59 Arms Act

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.


Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of interim bail for a period of 45 days.

**Present: Sh. P.K.Ranga, Ld. Addl. P P for the State
Shri P.K.Garg, Ld Counsel for applicant- accused.**

Heard. Records perused.

An opportunity has been sought to place on record the medical documents of the family members of the applicant – accused.

Put up for same and further consideration on 11.06.2020.


(Vrinda Kumari)
**ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/09.06.2020**

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

State Vs. Fakhruddin @ Fakku
FIR No. : 06/15
PS: Vikas Puri
U/s : 452/323/354/354B/34 IPC &
Section 8 of POCSO Act

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Sh. P.K.Ranga, Ld. Addl. P P for the State
Ms. Anju Lata, Ld Counsel for applicant- accused.

Heard. Records perused including the judicial record.

Ld. Counsel for applicant – accused has argued that in the instant case, the applicant – accused was on bail but because of certain emergent situation in the family, he could not appear before the court and NBWs were issued against him. He was accordingly remanded to JC.



Ld: Addl. PP for the State has vehemently opposed the bail application of the applicant-accused.

I have considered the rival contentions.

The perusal of judicial record shows that process u/s 82 Cr.P.C. was directed to be issued against the applicant – accused on 17.08.2019 after which the applicant – accused was arrested. The surety was also forfeited. The report of IO shows that the applicant – accused is also involved in six other criminal cases out of which in one case, he was convicted and sentenced to period already undergone.

In these facts and circumstances and in view of the conduct of the applicant – accused, the Court is not inclined to admit the applicant – accused Fakhruddin @ Fakku to bail. **The bail application is dismissed.** The judicial record be returned.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.



(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

KLJ Developers Pvt. Ltd.

Vs.

The State (NCT of Delhi) & Anr.

09.06.2020

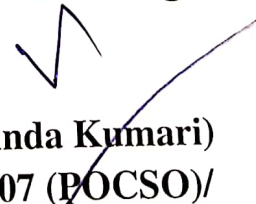
Matter taken up in view of Covid-19 pandemic and national lockdown.

Application on behalf of the Petitioner for seeking urgent hearing.

Present: Shri Vikas Sharma, Ld Counsel for applicant
Shri P K Ranga, Ld. Addl. P P for the State

Heard. Records perused.

Let the present application be placed before the undersigned alongwith main Revision Petition titled as 'KLJ Developers Pvt. Ltd. Vs. State' (Next date of hearing – 15.06.2020) at 2:00 pm today itself.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
09.06.2020

1
IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

Crl. Revision No.:

KLJ Developers Pvt. Ltd. Vs. State & Anr.

PS: Moti Nagar

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

File has been taken up today upon application for early and urgent hearing.

Present: Sh. P.K.Ranga, Ld. Addl. P P for the State.
Sh. Vikas Sharma, Ld. Counsel for applicant -
revisionist alongwith Sh. Mukul Aggarwal, AR
of the applicant – revisionist.

Heard. Records perused.

Ld. Counsel for applicant – revisionist submits that FIR in the instant case has already been registered and the purpose of present revision stands defeated. It is also submitted that now the revisionist would approach Hon'ble High Court of Delhi for quashing of the FIR. It is submitted that the revision company has instructed the AR to withdraw



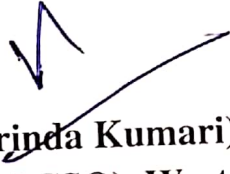
the present revision petition.

Separate statement of AR of the revisionist has been recorded separately to this effect.

In the facts and circumstances of the case, **the present revision petition is dismissed as not pressed.**

File be consigned to Record Room. **The next date of hearing i.e. 15.06.2020 stands cancelled.**

At request, copy of order be given DASTI to Ld. Counsel for applicant – revisionist.


(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST
TIS HAZARI COURTS, DELHI

Crl. Revision No.:

KLJ Developers Pvt. Ltd. Vs. State & Anr.

PS: Moti Nagar

09.06.2020

Statement of Sh. Mukul Aggarwal S/o Sh. K.K. Aggarwal, Authorized Representative of the petitioner company, having its regd. Office at KLJ Complex-1, 70/B-39, Shivaji Marg, Najafgarh Road, New Delhi-110015 ; R/o RZC-7/4B, Gali No.21B, Sadh Nagar, Palam Colony, New Delhi-110045.

At Bar.

I am the authorized representative of the petitioner company and am authorized to make the following statement. I have instructions of the petitioner company to withdraw the present petition. I may be given liberty to withdraw the same. The present petition may be disposed of as not pressed.

RO&AC

*I identify myself
Mr. Mukul Aggarwal
AR of the petitioner company
09/06/2020*



(Vrinda Kumari)
ASJ-07 (POCSO), West/
VACATION JUDGE/
THC/Delhi/09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 578/18
PS : Punjabi Bagh
U/s : 302/384/34 IPC
State Vs. Jagdish Sharma @ Jaggi

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Shri P K Ranga, Ld. Addl. P P for the State
Shri Anupam S Sharma, Ld Counsel for applicant- accused
through Cisco Webex video conferencing.
Shri Uday Singh, Ld. Counsel for Complainant in person.
Inspector Sanjay Bhatt on behalf of IO in person.

Heard. Records perused.

The present application for interim bail has been moved on the ground of ill health of mother and brother of the applicant-accused. It is submitted by Ld. Counsel for applicant-accused that earlier his brother, namely, Shri Virender used to take care of his mother but now even he is suffering from renal disorder and needs dialysis. Both are prone to Covid

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infection and if interim bail is granted to the applicant-accused, he can take appropriate measures for their well being.

Ld. Addl. PP for the State has vehemently opposed the bail application of the applicant-accused. It is submitted by Inspector Sanjay Bhatt that IO of the case is under quarantine. He also submits that the applicant-accused has seven previous involvements out of which he has been convicted in FIR No. 722/1995 U/s 302 IPC PS Punjabi Bagh and his appeal against the conviction has been dismissed by Hon'ble High Court of Delhi. It is submitted that if enlarged on bail, the applicant-accused would most certainly threaten or influence the material witnesses.

Ld. Counsel for the Complainant has argued that charge in the present case has not been framed and material eye witnesses are yet to be examined. He has vehemently opposed the bail application.

I have considered the rival contentions.

The medical documents filed alongwith the instant bail application show that the brother and mother of the applicant-accused are suffering from renal problems and defuse lung disease respectively for atleast past one year. The Court, however, can not lose sight of the facts of the case which involves henious crime as also the multiple previous involvements of the applicant-accused. He already stands convicted in another murder case.

In these circumstances and in view of gravity of offence, the




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Court is not inclined to applicant-accused to interim bail.

The interim bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 283/19
PS : Patel Nagar
U/s : 307/323/324/341/201/34 IPC &
Section 25 Arms Act
State Vs. Vinod @ Sonu @ Ganja

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Shri P K Ranga, Ld. Addl. P P for the State
Shri Vineet Jain, Ld Counsel for applicant- accused through
Cisco Webex video conferencing.
Shri Mohan Singh, Ld. Counsel for the Complainant in
person.

Heard. Records perused.

Ld. Counsel for applicant-accused has argued that the marriage of the sister of the applicant-accused has been fixed for 15.06.2020. The applicant-accused has no previous involvement except a case U/s 107/151 Cr.P.C..



Contd/-

Ld. Counsel for Complainant has argued that the charge in the instant case has yet not been framed and the applicant-accused is part of a gang and the present case involves eight accused. Ld. Counsel for the Complainant has also argued that on 03.06.2020, the application of the applicant-accused moved under the HPC guidelines was dismissed and in that application there was no mention of the possibility of marriage of the sister of the applicant-accused. Ld. Counsel has argued that how is it that on the same day when the previous interim bail application of the accused was dismissed that the marriage of his sister got fixed.

Ld. Addl. PP for the State has vehemently opposed the bail application of the applicant-accused.

I have considered the rival contentions.

The record shows that the present interim application was drafted on 03.06.2020 when the first interim bail application under the HPC guidelines of Hon'ble High Court of Delhi was dismissed. It is noted that in the marriage card or even in the marriage card purportedly got printed by the groom, address of the groom is not mentioned. Report of the IO suggests that he was requested to not get the solemnization of the marriage verified from the groom as it would cause trouble in her marriage.

In these peculiar circumstances and also keeping in mind the gravity of offence and the manner in which the offence was committed and injuries caused, the Court is not inclined to enlarge applicant-accused

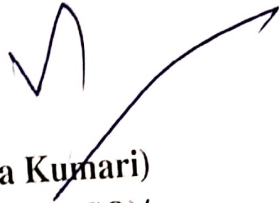


Contd/-

to interim bail.

The interim bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 609/15

PS : Khyala

U/s : 302/394/376D/411/120B/34 IPC

State Vs. Rafat Ali @ Manjoor

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Shri P K Ranga, Ld. Addl. P P for the State
Shri Kunal Manav, Ld Counsel for applicant- accused
through Cisco Webex video conferencing.

Heard. Records perused.

The present application has been moved on the ground that grandmother of the applicant-accused expire on 16.03.2020 and he could not visit his family on that occasion or after that.

Order dated 06.05.2020 of Ld. Vacation Judge shows that because of lockdown the death of the grandmother of the applicant-accused could not be verified from Kashganj, UP and, therefore, as also



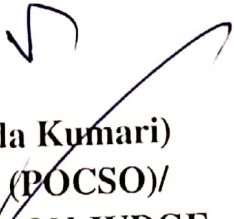
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on the ground of gravity of offence, the application was dismissed.

Now Ld. Counsel for applicant-accused submits that he has moved an application under the HPC guidelines of Hon'ble High Court of Delhi and he does not press the instant application.

In these circumstances as also in view of gravity of offence also involving Section 376D/302/394/34 IPC, the present application is dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 55/20
PS : Nangloi
U/s : 342/376/506 IPC,
Section 4/12/17 POCSO Act &
Section 3/4/8 ITP Act
State Vs. Naveen Saini

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Interim Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused.

Present: Shri P K Ranga, Ld. Addl. P P for the State
SI Sunil on behalf of IO in person.
Mother of the victim in person.
Shri Naresh Kumar, Ld Counsel for applicant- accused
through Cisco Webex video conferencing.
Ms. Deepika Sachdeva, Ld. Counsel for Victim/Complainant
through Cisco Webex video conferencing.

Reply of the IO received.



Contd/-

Heard. Records perused.

Ld. Counsel for applicant-accused has pressed the instant application on the ground that accused is a diabetic patient and is under the treatment of AIIMS, District Jhajjar, Haryana. He is facing hardship in jail as he is prone to Covid 19 infection. It has been argued that co-accused Ranju has been admitted to interim bail on 25.03.2020. The applicant-accused is in Judicial Custody since 20.01.2020 and the record would show that he has been falsely implicated in the present case.

Ld. Counsel for Complainant/victim as well as mother of the victim have opposed the bail application. It is submitted that co-accused Ranju was a cancer patient and that is why she was admitted to interim bail. It is submitted that evidence of the victim has not yet been recorded.

Ld. Addl. PP for the State has vehemently opposed the bail application of the applicant-accused on the ground of gravity of offence.

I have considered the rival contentions.

The allegations against the accused persons including the applicant-accused are grave in nature. There are specific allegations of the accused persons forcing the minor victim into prostitution. The victim being a minor is deemed to be at risk.

In these circumstances and in view of the gravity of offence, the Court is not inclined to enlarge applicant-accused to interim bail.


The interim bail application of the applicant-accused is, accordingly, dismissed.



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Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 340/20
PS : Nangloi
U/s : 394/397/411/34 IPC
State Vs. Gagan

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of interim bail.

Present: Shri P K Ranga, Ld. Addl. P P for the State
SI Sunil on behalf of IO in person.

Heard. Records perused.

Report of the IO received.

Despite waiting, Ld. Counsel for the applicant – accused did not join CISCO Webex Video Conferencing. Despite repeated attempts of the staff of the Court, Ld. Counsel also could not be contacted telephonically.



Now to come up for consideration on 17.06.2020.

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(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 61/20
PS : Paschim Vihar West
U/s : 328/392/411/34 IPC
State Vs. Mool Chand @ Upender

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of interim bail.

Present: Shri P K Ranga, Ld. Addl. P P for the State
Shri Avdhesh Sharma, Ld Counsel for applicant- accused through Cisco Webex video conferencing.

Heard. Records perused.

It is submitted by Ld. Counsel for the applicant – accused that the grandmother of the accused is serious. Interim bail has also been sought in view of the guidelines of HPC dated 18.05.2020 of Hon'ble High Court of Delhi. He has, however, orally argued that other six accused are on regular bail and he has claimed parity with them.




During the course of arguments, however, it has come up that the regular bail of the applicant – accused was dismissed before lockdown. It has not been clarified how the interim bail has been sought on the basis of parity. Ld. Counsel for the accused, however, has also not stated as to under which specific guideline does his case fall. It is also not the case of the applicant – accused that there is no one else in the family to take care of his grandmother. In the bail application, there is no mention of the previous bail applications of the applicant – accused. Infact, the report of the IO shows that the bail applications of the applicant – accused were dismissed on 20.03.2020, 21.04.2020 and 21.05.2020.

The applicant – accused has withheld material facts from the Court. In these circumstances and in view of above discussion as also in view of gravity of offence, the Court is not inclined to enlarge applicant-accused on interim bail.

The interim bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 358/16
PS : Ranjit Nagar
U/s : 376/328/384/506
State Vs. Shoaib @ Nasir @ Guru Sidhi

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Shri P K Ranga, Ld. Addl. P P for the State.
SI Meenakshi on behalf of the IO in person.
Prosecutrix in person.
Shri Javed Ali, Ld Counsel for applicant- accused through
Cisco Webex video conferencing.

Heard. Records perused including the judicial record.

Ld. Counsel for applicant – accused has argued that the present case is a time bound case as per the directions of Hon'ble High Court of Delhi. Now the case is listed for final arguments. However, because of lockdown, the case has not progressed.



Extensive arguments have been addressed on the evidenciary aspect of the case as well as contradictions in the statements of the victim who is stated to be 40 years old. It has also been argued how no recovery of money or obscene images of the victim were effected from the accused. Further, victim refused her medical examination. It has also been argued that there are no chances of tampering of evidence and accused has no previous involvement. He has five children to take care of.

The victim has opposed the bail application and has alleged that the accused extorted money from her and blackmailed her after raping her.

Ld. Addl. PP for the State has vehemently opposed the bail application of the applicant-accused.

I have considered the rival contentions.

At the stage of consideration of bail application, the evidence is not required to be deliberated upon minutely. No doubt, the unprecedented situation of lockdown and COVID-19 pandemic has led to some delay in disposal of the present case, however, it cannot be lost sight of that the allegations against the accused are grave in nature and the case is at its fag end at the stage of final arguments.

In these circumstances, the Court is not inclined to enlarge applicant-accused on bail.


The bail application of the applicant-accused is,



accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.

Judicial record be returned.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 767/15
PS : Ranjeet Nagar
U/s : 302 IPC
State Vs. Chandergupt @ Kalwa

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Shri P K Ranga, Ld. Addl. P P for the State.
Shri Sanjeev Kumar, Ld. Counsel for complainant in person.
Shri Jia Afroz, Ld Counsel for applicant- accused through Cisco Webex video conferencing.

Heard. Records perused.

The arguments have been addressed by Ld. Counsel for the applicant – accused as if the present application has been moved under the HPC Guidelines of Hon'ble High Court of Delhi. However, the application shows that it is an application for regular bail. An




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opportunity is granted to Ld. Counsel to state whether he is pressing interim bail or regular bail.

In the meantime, let a report be called regarding the conduct of the applicant – accused during the custody period in the present case ~~be called~~ from the concerned Jail Superintendent who shall also verify the total custody period of the applicant – accused in this case.

Put up for abovesaid clarification as well as the report of the Jail Superintendent on **16.06.2020**.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 22/20
PS : Khyala
U/s : 302/354 IPC
State Vs. Sahil

09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of regular bail.

Present: Shri P K Ranga, Ld. Addl. P P for the State.
Shri Jia Afroz, Ld Counsel for applicant- accused through Cisco Webex video conferencing.

Heard. Records perused.

It is submitted by Ld. Counsel for the applicant – accused that the charge sheet has been filed against him on the basis of circumstantial evidence whereas the applicant – accused has not been named in FIR. It is submitted that accused has been falsely implicated.

Ld. Addl. PP for the State has vehemently opposed the bail application of the applicant-accused.



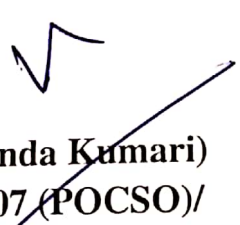
I have considered the rival contentions.

The applicant – accused has withheld the material information that Section 10 of the POCSO Act has also been invoked against him in the present case. There are two previous involvements of the applicant – accused. The allegations u/s 302 IPC and Section 10 of the POCSO Act are grave in nature.

In these circumstances, the Court is not inclined to enlarge applicant-accused on bail.

The bail application of the applicant-accused is, accordingly, dismissed.

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ- 07 (POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
09.06.2020

IN THE COURT OF MS. VRINDA KUMARI,
ADDITIONAL SESSIONS JUDGE-07 (POCSO), WEST
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

FIR No.: 213/17
PS : Crime Branch
U/s : 21/29 NDPS Act
State Vs. Iken Okoya
09.06.2020

Matter taken up in view of Covid-19 pandemic and national lockdown.

Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant-accused for grant of interim bail.

Present: Shri P K Ranga, Ld. Addl. P P for the State.
IO SI Jai Parkash in person.
Shri Anup Kumar Gupta, Ld Counsel for applicant- accused through Cisco Webex video conferencing.

Heard. Records perused.

The present application has been pressed on the ground of uterine fibroids and PCOD of Ms. Aziza, wife of the applicant – accused. Certain medical documents have also been filed. Verification report has been received.

The report of the concerned hospital shows that patient Aziza had made an OPD consultation at SR Krishna Hospital on 04.03.2020. As per information of Tarak Hospital, patient Azaiza suffers from

✓


Hemorrhagic Cyst and has been prescribed tablets but the patient did not review back for treatment.

Report of the IO shows that in case FIR No. 588/14 u/s 307/34 IPC PS Dabri, accused absconded after being granted bail and was declared a proclaimed offender. IO has orally informed that Ms. Aziza did not meet the IO as her address was not provided but inquiries revealed that she belongs to Tanzania while the accused is a Nigerian. Their marriage status could not be verified.

The present case involves contraband material of intermediate quantity. Besides the verified medical report does not show that Ms. Aziza is suffering from such a condition as would require the presence of the accused for her care.

In these circumstances and keeping in view that the accused had jumped bail in another above mentioned case, there are no grounds to admit the applicant – accused to interim bail. **The interim bail application of the applicant – accused is dismissed.**

Copy of the Order be given dasti to Ld. Counsel for applicant-accused, concerned Jail Superintendent as well as IO of the case.


(Vrinda Kumari)
ASJ- 07(POCSO)/
VACATION JUDGE
WEST/THC/Delhi/
09.06.2020